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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8798/2018

COURT ON ITS OWN MOTION

..... Petitioner

Through :

versus

UNION OF INDIA & ORS.

..... Respondents

Through :

Ms.Swati Kwatra, Advocate for
Mr.Ajay Dignpaul, CGSC for UOI.

Mr. Jawahar Raja, ASC(C) for
GNCTD with Mr.Archit Krishna and
Ms.Varsha Sharma, Advocate for R2.

Mr.Gautam Narayan, Standing
Counsel for Delhi High Court along
with Ms.Pragya Barsaiyan, Advocate
for Delhi High Court along with
Dr.Kamal Jeet Singh Bansal, CMO,
Delhi High Court/R5.

Mr.Ripu Daman Bhardwaj, CGSC for
Ministry of Railways along with
Ms.Neha Sharma, Advocate.

Ms.Varsha Sharma, Advocate for
Ms. Avnish Ahlawat along with
Ms.Laavanya Kaushik and Ms.Aliza
Alam, Advocates for R6.

Mr.Lattaksh Joshi, Advocate for R-8.

Mr. Manu Monga and Mr.Shankar
Kumar Jha, Advocate for
R-9/DMRC.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

21.09.2022

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Today, Mr. Gautam Narayan, Standing Counsel for the Delhi High Court/respondent No. 5 has handed-over a status report on behalf of Registrar General of the Delhi High Court dated 18th August, 2022. The relevant portion of the said report reads as under:

“4. It is respectfully submitted that the information on the aforementioned aspects as received from the Office of Principal District & Sessions Judge (HQ), Tis Hazari Courts vide its letter dated 03.08.2022 for all District Courts of Delhi is reproduced in the form of a table as herein under:

S.No.	Court Complex	Whether BCLS/ACLS facilities are available	Physical infrastructure/manpower required
1.	New Delhi Patiala House Court Complex	<i>BCLS Facility: Not available in DGEHS Dispensary</i> <i>ACLS Facility: Not available in DGEHS Dispensary</i>	<i>Owing to acute shortage of space in the Court Complex, no physical infrastructure is available for setting up the ACLS Centre.</i>
2.	Rouse Avenue Courts, New Delhi	<i>BCLS Facility: Available at DGD Rouse Avenue Health Facility and training for BCLS is given to the staff at DGD every six months. Further, in cases of emergency,</i>	<i>The DGD informs that for survival, 5 steps are required to be completed out of which the first 3 steps can be carried out at DGD however, for the step 4 and 5, specialised equipments, infrastructure and manpower required.</i>

		<p><i>the DGD is equipped to give CPR and if the pulse is not found, then they are also equipped to give electric shock with defibrillator.</i></p> <p><i><u>ACLS Facility:</u> Not available however, Ambulance is available at call which is equipped with ACLS facilities for shifting the patient to the higher centres or nearest hospitals: GB Pant Hospital and LNJP Hospital which are equipped to handle any emergency and have ICU, CCU, specialists and staff trained in ACLS.</i></p>	<p><i>The aforementioned 5 steps are as under:</i></p> <ol style="list-style-type: none"> <i>1. Immediate recognition of cardiac arrest and Emergency Response System.</i> <i>2. Early CPR</i> <i>3. Rapid Defibrillator</i> <i>4. Effective Advanced Life Support.</i> <i>5. Integrated Post Cardiac Arrest Care.</i>
3.	<i>Saket Court Complex</i>	<p><i><u>BCLS Facility:</u> Not available</i></p> <p><i><u>ACLS Facility:</u> Not available</i></p>	<p><i>In order to establish BCLS and ACLS facilities, following requirements are necessary:</i></p> <ol style="list-style-type: none"> <i>a. ECG Technician (One)</i> <i>b. Medical Specialists (One)</i> <i>c. Hospital Beds (Two)</i>

4.	Dwarka Courts Complex	<p><u>BCLS Facility:</u> Not available</p> <p><u>ACLS Facility:</u> Not available</p>	<p>Entirely new infrastructure and manpower would be required in order to establish the BCLS and ACLS facilities including additional dedicated area for setting up the ACLS facilities.</p>
5.	Tis Hazari Court Complex	<p><u>BCLS Facility:</u> Being provided by the Doctor and the dispensary staff.</p> <p><u>ACLS Facility:</u> One ACLS ambulance is stationed daily from 9 AM to 6 PM in front of the main gate of the Court Complex to transport the patient to nearby DGEHS empanelled private hospitals.</p>	<p>In order to establish ACLS facilities, following requirements are necessary:</p> <ol style="list-style-type: none"> a. ICU/CCU Facilities with trained staff. b. Medical Specialists/Cardiologists. c. Anaesthetist to intubate the patients and to fix the central line. d. ECG Technician to fix electrodes e. Trained Nurses to give emergency medicines IV/IM. f. One Technician to give electric shock by AED to revive the heart rate. g. Trained staff to assist the dedicated team.
6.	Rohini Court Complex	<p><u>BCLS Facility:</u> 1 medical officer is available at the dispensary</p>	<p>No infrastructure and/or manpower is available presently to establish ACLS facilities.</p>

		<p><u>ACLS Facility:</u> One CAT ambulance is deployed in the Court Complex with essential equipments and one driver and one Emergency Medical Technician are working each shift to provide 24 hours services.</p>	
7.	Karkardooma Courts	<p><u>BCLS Facility:</u> Available at the dispensary. The staff of the dispensary is given BCLS training twice a year in nearby Government Hospital.</p> <p><u>ACLS Facility:</u> Not available.</p>	<p>In order to establish ACLS facilities, following requirements are necessary:</p> <ol style="list-style-type: none"> a. ICU/CCU Facilities with trained staff b. Medical Specialists/Cardiologists. c. Anaesthetist to intubate the patients and to fix the central line. d. ECG Technician to fix electrodes. e. Trained Nurses to give emergency medicines IV/IM. f. One Technician to give electric shock by AED to revive the heart rate. g. Trained staff to assist the dedicated team.

Learned Additional Standing Counsel (Civil) for the Government of NCT of Delhi has handed-over the recommendation of the Committee for setting-up an Advance Cardiac Life Support ('ACLS') facility at the Delhi High Court.

Since, one of the members of the said Committee is Dr.Kamal Jeet Singh Bansal, Chief Medical Officer, who is attached with this Court, we had requested him to appear at the pass over stage.

Dr. Bansal states that there is space available in Delhi High Court for setting-up ACLS service. Let the Delhi High Court Medical Committee identify/earmark the space for setting-up the ACLS services within two weeks.

The Government of NCT of Delhi is directed to ensure that the ACLS service is installed in the Delhi High Court premises before the next date of hearing.

As far as the District Courts are concerned, the Government of NCT of Delhi is directed to explore the possibility of either stationing ACLS ambulances at each and every District Courts or to allow erection of porta cabins for provision of ACLS services in the District Courts.

The Delhi High Court Medical Committee as well as the Health Department of the Government of NCT of Delhi in consultation with the respective District Judges are directed to ensure that the entire staff in the District Courts is regularly sensitized about cardiopulmonary resuscitation (CPR) guidelines of compression-only life support ('COLS') for management of the victim with cardiopulmonary arrest and also about the use of Automated External Defibrillator ('AED').

The Delhi Metro is directed to explore the possibility of setting-up of the ACLS services at all major inter-change Metro stations within six weeks. Let an affidavit in this regard be filed before the next date of hearing.

List on 6th December, 2022.

MANMOHAN, J

MANMEET PRITAM SINGH ARORA, J

SEPTEMBER 21, 2022

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